

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.401
IB/357/ND/2022

IN THE MATTER OF:

Suresh Sareen & Ors.	...	Applicant
Versus		
M/s International Land Developers Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 18.05.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Ishaan George, Adv.
For the Respondent	: Ms. Nistha Gupta, Adv. & Mr. Prateek Singh Kundu, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the Financial Creditor. Ms. Nistha Gupta, Advocate is present on behalf of the Corporate Debtor. So far as, the reply in this matter is not filed by the Corporate Debtor, the right to file reply is already closed. Today, the Ld. Counsel for the Financial Creditor has argued the matter and Ld. Counsel for the Corporate Debtor has prayed for grant of time. One week's time is granted to the Corporate Debtor subject to payment of Rs.50,000/- as costs to the Petitioner.

Let the matter be fixed for hearing on **07.06.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)